

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 114
(IB)-3238/(ND)2019

Under Section: 9 of IBC.

In the matter of:

Prem Kumar Sharma
Vs.
M/s Alchemist Ltd.

....Applicant

....Respondent

Order delivered on 14.01.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sanjiv Tandan, Adv.
Mr. Udayan Tandan, Adv.
For the Respondent : Mr. Saad Shermani, Adv.
Ms. Aaayushi Mishra, Adv.

ORDER

Learned counsel for the Corporate Debtor states that copy of application is not received. Learned counsel for the applicant undertakes to serve the same during the course of the day. Learned counsel for the Corporate Debtor undertakes to file Vakalatnama within three days, reply within ten days, with copy in advance to the other side. Rejoinder be filed within five days, with copy in advance to the other side. Adjourned to 25.02.2020.

Sd/-

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Vaishali

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**